

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SWASTISH ENTERPRISES LIMITED OPERATING IN THE SECTOR OF CONSTRUCTION CONTRACTS IN MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Swastish Enterprises Limited CIN: U74999MH2018PLC303800
2.	Address of the registered office	8, Vijaykiran Appartment, Tidke Colony, Nashik – 422002 (MH)
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Nashik, Maharashtra
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Main Product: Transformer and Circuit Breaker (33 KVA) For each unit of Transformer: Rs. 18 Lakhs (Approx) Turnover: Rs. 7 Crores (Sales in 2021-22) (Approx)
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Interim Resolution Professional at: cirp.swastish@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Interim Resolution Professional at: cirp.swastish@gmail.com
10.	Last date for receipt of expression of interest	18/09/2024
11.	Date of issue of provisional list of prospective resolution applicants	28/09/2024
12.	Last date for submission of objections to provisional list	03/10/2024
13.	Date of issue of final list of prospective resolution applicants	13/10/2024

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18/10/2024
15.	Last date for submission of resolution plans	17/11/2024
16.	Process email id to submit EOI	cirp.swastish@gmail.com

Sd/-

CMA Harshad Deshpande

Interim Resolution Professional of Swastish Enterprises Limited
IBBI/IPA-001/IP-P-00166/2017-18/10335
AFA No.: AA1/10335/02/211224/106686 (valid till: 21-12-2024)
403, Kumar Millennium, Shivatirtha Nagar Kaman
Opp Krishna Hospital, Paud Road, Kothrud, Pune – 411 038
Registered Email ID: harshad_de@hotmail.com
Process Email ID: cirp.swastish@gmail.com
Date and Place: 03/09/2024 Pune

MAHINDRA RURAL FINANCE LTD.

Regd Office : Mahindra Towers, P. K. Kuma Chow, Worli, Mumbai 400 016, Maharashtra. Tel: 22 66523500, Email : customercare.mrfh@mahind.com, Website : www.mahindraruralfinance.com

Regional Office : Parbhani

POSSESSION NOTICE

POSSESSION OF ASSETS UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Whereas, the undersigned being the Authorized Officer of Mahindra Rural Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002, Demand Notice(s) were issued by the Authorized Officer of the company to the borrowers and mortgagee's respectively mentioned below called up to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Table with 4 columns: Phone No, Borrower / Co borrower / Guarantor, Security Property, Demand Amount & Date as per Demand Notice, Physical Possession Date. Includes entries for Parneshwar Sawalram Rathod and Mr. Kishan Ghanshyam Shinde.

Place: Parbhani Date: 03/09/2024 Sd/- Authorised Officer Mahindra Rural Housing Finance Ltd.

ADITYA BIRLA CAPITAL ADITYA BIRLA FINANCE LIMITED

Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266. Branch Office : 12th Floor, R Teck Park, Nirlon Complex, Nr. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

POSSESSION NOTICE (SEE RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred U/s.13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated mentioned below U/s. 13(2) of the said Act calling upon you being the borrowers (Names & Addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice.

Table with 4 columns: Sr. No., Name of the Borrower(s), Demand Notice Date & O/s. Amt., Description of Immovable Property (Properties Mortgaged), Possession Date. Includes entry for M/s. Keshav Dalry Farm.

Place : Nashik, Maharashtra Date : 27.08.2024 Sd/- Authorised Officer, ADITYA BIRLA FINANCE LIMITED

CSIR-TRADITIONAL KNOWLEDGE DIGITAL LIBRARY UNIT

14, Satsang Vihar Marg, New Delhi-110067 Telephone: 011-47011293; email: tkdlsupport@csir.res.in Advertisement No. TKDL/02/2024

CSIR-TKDL Unit is a constituent of Council of Scientific and Industrial Research (CSIR), an autonomous body with the Department of Scientific and Industrial Research (Ministry of Science and Technology, Govt. of India).

CSIR-TKDL Unit invites applications from eligible candidates who meet the necessary educational and work experience requirements for engagement as project staff in the streams of Agriculture, Animal Husbandry, Information Technology, Metallurgy, Material Sciences, Patents, Sanskrit and SVASTIK for its projects titled, "Digitization of Traditional Agricultural Practices of India" (HCP522401) and "Digitization of Indian Traditional Practices on Minerals, Metals, Materials and Allied Areas" (HCP522403) and "Communication of India's Scientifically Validated Traditional Knowledge" (MLP0017). The location of the project activities will be Delhi. The engagement in the said projects is purely on temporary, time-bound and contractual basis.

The detailed advertisement is available on CSIR website: www.csir.res.in.

Last Date for receipt of applications: 18 September 2024

Under Secretary CSIR-TKDL Unit CBC-36202/11/0012/2425

SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.

Corporate Office : 425, Udyog Vihar Phase IV, Gurgaon-122015 (Haryana) Ph. : 0124-4212530/31/32, E-Mail : customercare@shubham.co Website : www.shubham.co

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the authorized officer of the Shubham Housing Development Finance Company Limited (hereinafter called Sub, 2002) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon borrowers to the amount within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shubham Housing Development Finance Company Limited for an amount detailed below and interest thereon. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details are as below:

Table with 4 columns: S. No., Loan No./Borrower(s) Name, Demand Notice Date & Amount, Secured Asset, Affixation Date. Includes entries for Raziasultana Nazim Khan, Dnyaneshwar Ankushrao Jagadale, and others.

Place : Gurgaon Date : 02.09.2024 Sd/- Authorised Officer Shubham Housing Development Finance Company Limited

UCO BANK (A Govt. of India undertaking) Honour Your Trust

UCO Bank LATUR Branch, (2384) Market yard, Near gate No.2, Latnr-413512

[RULE 8(1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas: The undersigned being the Authorized Officer of UCO BANK under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 15.06.2023 Calling upon the borrowers/guarantors/mortgagees M/s Jio Akwa & Water Supply Prop: Asha Shivraj Denge, Research to repay the amount mentioned in the notice being Rs. 11.77.311.35/+ Int. (Rupees, Eleven lacs Seventy Seven Thousand Three Hundred Eleven & Thirty Five Paisa only) within 60 days from the date of receipt of the said notice

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with rule 8 & 9 of the said rules on this 28 August of the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of UCO BANK for an amount Rs. 11,77,311.35/+ Interest thereon.

Description of the Immovable Property

All that part and parcel of the property consisting of The residential property of Mrs. Asha Shivraj Denge regarding south portion of plot no. 9/B admeasuring EAST-WEST 40 feet X SOUTH-NORTH 20 feet, TOTAL 800 Sq feet (74.34 Sq mtr) corresponding to MH and LMC No. R-8-439 (OLD) and recent LMC No. B-3/2259 (New) under survey No. 40 / A / 2 of Kanheri, Situated at Sut Mill Road, Kanheri area, Latnr, Tq & Dist Latnr. Bounded: On the East by: Open plot of Jadhav, On the West by: 20ft Road, On the South by: 20 ft Road, On the North by: Remaining Portion of plot 9 / B of Dhone, House of Dhone

Place: Latnr Date: 28-08-2024 Sd/- Authorised Officer UCO Bank

Appointment of Public Relation Officer and Assistant Manager in Investor Education and Protection Fund Authority, New Delhi

The investor education and protection Fund Authority, Ministry of Corporate Affairs, Government of India, New Delhi invites applications for one (01) post of Public Relations Officer (Level-10) and three (03) post of Assistant Manager (Level-08) on deputation basis, in the Investor Education and Protection Fund Authority, a statutory body established under Section 125 of the Companies Act, 2013. The said posts are based at Delhi.

- 2. Application in the prescribed format, duly completed must be submitted in duplicate through proper channel within 60 days of date of advertisement to General Manager, IEPF Authority, Ground Floor, Jeevan Vihar Building, 3, Parliament Street, New Delhi-110001. 3. For application format, eligibility conditions, requisite qualifications and other details, terms and conditions for service, please log on to Ministry of Corporate Affairs' website www.mca.gov.in or www.iepf.gov.in.

● The number of vacancies indicated above are tentative. It may vary at the time of appointment. CBC 07110/12/0012/2425

Appointment of General Manager and Deputy General Manager in Investor Education and Protection Fund Authority, New Delhi

The investor education and protection Fund Authority, Ministry of Corporate Affairs, Government of India, New Delhi invites applications for one (01) post of General Manager (Level-13) and one (01) post of Deputy General Manager (Level-11) on deputation basis, in the Investor Education and Protection Fund Authority, a statutory body established under Section 125 of the Companies Act, 2013. The said posts are based at Delhi.

- 2. Application in the prescribed format, duly completed must be submitted in duplicate through proper channel within 30 days of date of advertisement to General Manager, IEPF Authority, Ground Floor, Jeevan Vihar Building, 3, Parliament Street, New Delhi-110001. 3. For application format, eligibility conditions, requisite qualifications and other details, terms and conditions for service, please log on to Ministry of Corporate Affairs' website www.mca.gov.in or www.iepf.gov.in.

● The number of vacancies indicated above are tentative. It may vary at the time of appointment. CBC 07110/12/0010/2425

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SWASTISH ENTERPRISES LIMITED OPERATING IN THE SECTOR OF CONSTRUCTION CONTRACTS IN MAHARASHTRA

Table with 2 columns: S. No., Details of the project/contract. Includes details for Swastish Enterprises Limited regarding construction contracts in Maharashtra.

Date and Place: 3/09/2024 Pune Sd/- CMA Harshad Deshpande Interim Resolution Professional of Swastish Enterprises Limited

SBI State Bank of India Possession Notice

Branch : Stadium Branch Parbhani (Under Rule - 8(1))

Whereas, the undersigned being the Authorized Officer of State Bank of India, Stadium Branch Parbhani under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read of rule 3 of Security Interest (Enforcement) Rules, 2002. The following borrower (s) / Guarantor (s) having failed to repay the amount, notice is hereby given to the under noted Borrower(s) / Guarantor (s) and the Public in general that the undersigned has taken Symbolic Possession Dated 27/08/2024 of the property described herein below in exercise of powers conferred on him under above rule on following dates below. The borrower (s) in particular (s) and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of State Bank of India, Stadium Branch Parbhani

Table with 4 columns: Name of the Borrower / Guarantor, Description of the Movable Property, Demand Notice & Outstanding Amount, Symbolic Possession Date. Includes entry for M/s. Balaji Footwear M. Madan Sakharam Kamble.

Date : 27.08.2024 Place : Manwath Authorized Officer State Bank of India

Tyger Home Finance Private Limited

Registered Office : Shikhar, Nr. Mithakhali Circle, Navrangpura, Ahmedabad-380009, Gujarat, India Corporate Office : One BKC, C-Wing, 1004/5, 10th Floor, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India. CIN: U65999GJ2017PTC098960, Website : www.adanihousing.in

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the Authorized Officer of the Tyger Home Finance Pvt Ltd. (formerly known as M/s. Adani Housing Finance Pvt Ltd) vide Certificate of Incorporation dated 6th June 2024, issued by the Office of the Registrar of Companies, Ministry of Corporate Affairs, herein after refer to "THFPCL" under the Securitization and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) of the receipt of the said notice(s).

The borrower's having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Tyger Home Finance Pvt Ltd (Adani Housing Finance Private Ltd.), for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) and (9) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Table with 4 columns: Sr. No., Loan A/C No./ Old Loan A/C No., Name of the Borrower/ Co-Borrower/ Guarantor, Demand Notice date & Amount, Symbolic/ Physical Possession on. Includes entry for Dattu Suryabhan Daunde Savita Uttam Sathe.

Mortgage Property Address- All that peace and parcel of land Property No. 93/1, Plot No. 57, Total area 208.00 Sq. mtrs out of Sithern side Plot area 104.00 Sq. mtr duly constructed on Ground Floor built up area 51.405 Sq. mtrs situated at Village Navnagar within the limit of Ahmednagar Zilla Parishad Dis Ahmednagar. Which is bounded as under :- East: 15 M Road West: Plot No. 42 North: Plot No. 57 (P) South: Plot No. 56

Place : Maharashtra Date : 03.09.2024 For Tyger Home Finance Private Limited Sd/- Authorised Officer

TATA TATA CAPITAL HOUSING FINANCE LIMITED

Registered Address : 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg Lower Parel, Mumbai - 400013. Branch Address : TATA CAPITAL HOUSING FINANCE LIMITED, Plot No 183, 2nd Floor, Mazda Tower, Unit 03, GPO Road, Trimbak Naka, Nashik - 422001

NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002) E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on 19-09-2024 on "As is where is" & "As is what is" and "Whatever there is" and without any recourse basis" for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at 2.00 PM on the said 19-09-2024. The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before 18-09-2024 till 5.00 PM at Branch address 'TATA CAPITAL HOUSING FINANCE LIMITED, Plot No 183, 2nd Floor, Mazda Tower, Unit 03, GPO Road, Trimbak Naka, Nashik - 422001.

The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below :

Table with 6 columns: Sr. No., Loan A/C No and Branch, Name of Borrower(s) Co-borrower(s) Legal Heir(s)/Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Possession Types. Includes entry for M/S. HIMI CARGO SERVICES INDIA PVT. LTD.

Description of the Immovable Property: Property 1. All that piece and parcel of constructed Flat premises constructed on above said plot known as Jaisham Apartment bearing Flat No. 4 admeasuring area 53.81 Sq. Meters built up on Ground Floor consisting of 2 rooms + Kitchen with bathroom and internal passage and W.C. ownership in the common areas as mention the declaration of apartment and situated at Nashik within the limits of Nashik Municipal Corporation Nashik Taluka and District Nashik. On or towards By : East : Open space Bhagirathi Society, South : Open Space, West : Stair Case, North : Flat No. 03. Property 2. All that piece and parcel of constructed Flat premises constructed on above said plot known as Jaisham Apartment bearing Flat No. 8 admeasuring area 72.39 Sq. Meters built up on First Floor connected from ground floor (between Flat No. 4 and Flat No. 8) consisting of three rooms + Kitchen with bathroom and internal passage and W.C. ownership in the common areas as mention the declaration of apartment and situated at Nashik within the limits of Nashik Municipal Corporation Nashik Taluka and District Nashik. On or towards By : East : Open space Bhagirathi Society, South : Open Space, West : Stair Case, North : Flat No. 07. Bounded : East - West - North - South :

Table with 6 columns: Sr. No., Loan A/C No and Branch, Name of Borrower(s) Co-borrower(s) Legal Heir(s)/Legal Representative/ Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Possession Types. Includes entry for MR. MOHDAKHLAK HAFIZULLAH SHAIKH.

Description of the Immovable Property: Property No. 1; On the aforesaid property a building named as "Tiptop Plaza" is constructed, from and out of the said building, the constructed premises bearing Residential Flat No. 101, as First Floor, having built up area admeasuring 60.68 Sq. Mtrs. i.e. 653 Sq. Ft. together with right to use the front side marginal space for ingress and egress only, lying and being at Ambad Khurda within the limits of Nashik Municipal Corporation, out of ULC Limits, within the limits of Registration and Sub-Registration District of Nashik Property No. 2; All that piece and parcel of Survey No. 37/1, out of that Plot No. 30, thereon Flat No. 11, admeasuring built-up area 109.66 Sq. Mtr. on Third Floor, in Shreekrushna Park, of Chunchale, within the limits of Nashik Municipal Corporation and bounded as under : On or towards East : Flat No. 12, On or towards West by : 9 Mtr. Colony Road, On or towards South by : Garden, On or towards North by : 7.5 Mtr. Colony Road.

At the Auction, the public generally is invited to submit their bid(s) personally. The Borrower(s)/Co-Borrower (s) are hereby given last chance to pay the total dues with further interest within 15 days from the date of publication of this notice, failing which the Immovable Property will be sold as per schedule. The E auction will be stopped if, amount due as aforesaid, with interest and costs (including the cost of the sale) are tendered to the Authorised Officer or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid before the date of the auction.

No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold. The said sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:

NOTE: The E-auction will take place through portal https://DisposalHub.com on 19-09-2024 between 2.00 PM to 3.00 PM with limited extension of 10 minutes each

Terms and Condition:

- 1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. 2. The Immovable Property shall not be sold below the Reserve Price. 3. Bid Increment Amount will be: Rs.10,000/- (Rupees Ten Thousand Only). 4. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. 5. The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6. For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. 7. Inspection of the Immovable Property can be done on 10-09-2024 between 11 AM to 5.00 PM with prior appointment. 8. The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. 9. In the case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. 10. In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. 11. Details of any encumbrances, known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable: as per table above. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value: as per table above. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities arising of property tax, electricity etc. 12. For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s NexGen Solutions Private Limited, Address: #203, 2nd Floor, Shree Shyam Palace, Sector: 4&5 Crossing, Railway Road, Gurugram - 122 006 through its Mobile No. +91 97100 29933, +91 98100 29926, Tel. No. +91 124 4 233 933, E-mail ID: CSD@disposalhub.com or Manish Bansal, Email ID Manish.Bansal@tatacapital.com Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number - 9999078669. 13. TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company 14. Please refer to the below link provided in secured creditor's website www.https://shorturl.at/SZEBc for the above details. 15. Kindly also visit the link: https://www.tatacapital.com/property-disposal.html. Please Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioning partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter. Sd/- Place : Nashik Date : 03.09.2024 Authorised Officer Tata Capital Housing Finance Ltd.



The Indian Express. For the Indian Intelligent.

I arrive at a conclusion not an assumption.

Inform your opinion with detailed analysis.

महाराष्ट्रातील बांधकाम कंत्राट क्षेत्रात कार्यरत
स्वस्तीश एन्टरप्रायजेस लिमिटेडकरिता
स्वारस्याच्या अभिव्यक्तीचे आमंत्रण

(दी इन्सॉल्वन्सी अॅण्ड बँक्रेप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्वन्सी रेझोल्यूशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या विनियम ३६ए(१) नुसार)

संबंधित तपशील

१.	पॅन आणि सीआयएन/एलएलपी क्र.समवेत कॉर्पोरेट ऋणकोचे नाव	स्वस्तीश एन्टरप्रायजेस लिमिटेड सीआयएन : यू७४९९९एमएच २०१८पीएलसी३०३८००
२.	नोंदणीकृत कार्यालयाचा पत्ता	८, विजयकिरण अपार्टमेंट, तिडके कॉलनी, नाशिक-४२२००२ (महाराष्ट्र)
३.	वेबसाइटची यूआरएल	उपलब्ध नाही
४.	बहुसंख्य स्थिर मत्ता जेथे स्थित आहेत अशा ठिकाणाचे तपशील	नाशिक, महाराष्ट्र
५.	मुख्य उत्पादनांची/सेवांची प्रतिष्ठापित क्षमता	लागू नाही
६.	मागील वित्तीय वर्षात विकलेल्या मुख्य उत्पादनांचे/सेवांचे परिमाण व मूल्य	मुख्य उत्पादन : ट्रान्सफॉर्मर आणि सर्किट ब्रेकर (३३ केव्हीए) ट्रान्सफॉर्मरच्या प्रत्येक युनिटसाठी : रु. १८ लाख (अंदाजे) उलाढाल : रु. ७ कोटी (२०२१-२२ मधील विक्री) (अंदाजे)
७.	कर्मचाऱ्यांची/कामगारांची संख्या	०
८.	अखेरीची उपलब्ध दोन वर्षांची (अनुसूचीसह) वित्तीय विवरणे, धनकोंची सूची अंतर्भूत असलेले अधिक तपशील यूआरएलवर उपलब्ध आहेत :	इंटरिम रेझोल्यूशन प्रोफेशनलकडे crip.swastish@gmail.com मध्ये विनंती पाठवून मागता येतील.
९.	कोडच्या कलम २५(२) (एच) अंतर्गत उपाययोजना अर्जदारांसाठी पात्रता यूआरएलमध्ये उपलब्ध आहे :	इंटरिम रेझोल्यूशन प्रोफेशनलकडे crip.swastish@gmail.com मध्ये विनंती पाठवून मागता येतील.
१०.	स्वारस्याची अभिव्यक्ती स्वीकारण्याची शेवटची तारीख :	१८.०९.२०२४
११.	संभाव्य उपाययोजना अर्जदारांची तात्पुरती सूची जारी करण्याची तारीख	२८.०९.२०२४
१२.	तात्पुरत्या सूचीला हरकती सादर करण्याची शेवटची तारीख	०३.१०.२०२४
१३.	संभाव्य उपाययोजना अर्जदारांची अंतिम सूची जारी करण्याची तारीख	१३.१०.२०२४
१४.	संभाव्य उपाययोजना अर्जदारांना माहिती जापन, मूल्यांकन मॅट्रिक्स आणि उपाययोजना प्लान्ससाठी विनंती जारी करण्याची तारीख	१८.१०.२०२४
१५.	उपाययोजना प्लान्स सादर करण्याची शेवटची तारीख	१७.११.२०२४
१६.	स्वारस्याची अभिव्यक्ती सादर करण्यासाठी प्रोसेस ईमेल आयडी	crip.swastish@gmail.com

स्वाक्षरी/-

सीएमए हर्षद देशपांडे

स्वस्तीश एन्टरप्रायजेस लिमिटेडचे

इंटरिम रेझोल्यूशन प्रोफेशनल

आयबीबीआय/आयपीए-००१/आयपी-पी-००१६६/२०१७-१८/१०३३५

एएफए नं.: एए१/१०३३५/०२/२११२२४/१०६६८६ (२१.१२.२०२४ पर्यंत वैध)

४०३, कुमार मिलेनियम, शिवतीर्थनगर कमान

कृष्णा हॉस्पिटलसमोर, पौड रोड, कोथरूड, पुणे-४११०३८

नोंदणीकृत ईमेल आयडी : harshad-dc@hotmail.com

प्रोसेस ईमेल आयडी : crip.swastish@gmail.com

दिनांक आणि ठिकाण : ०३.०९.२०२४ पुणे